

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23321/2020

JAIPAL SINGH

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.123470/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123466/2020-EXEMPTION FROM FILING O.T. and IA No.123465/2020-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 12-02-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s) Mr. S. P. Jain, Adv.
Ms. Sakshi Kakkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Sakshi Kakkar, learned counsel appearing for the petitioner. The counsel points out that the petitioner was convicted under Section 364 IPC (unlike the other co-accused who were convicted for murder under Section 302 IPC) and accordingly, the petitioner's plea for exemption from surrendering be favourably considered. The counsel next submits that the petitioner was not part of the police team and the conviction was primarily based on the GD entry made by the accused themselves and the Report of the main accused the SHO and there was no direct evidence.

Having considered the above, the nature of the crime and the

10 year sentence, this Court is disinclined to allow exemption from surrendering. The petitioner is however granted six weeks' time to surrender, for the conviction ordered in the Criminal Appeal No.1345/2012 by the Allahabad High Court. It is ordered accordingly.

The IA No.123465/2020 stands rejected.

(RASHI GUPTA)
SENIOR PERSONAL ASSISTANT

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR